

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-611/ND/2017

In the matter of :

SRS Finance Limited

....PETITIONER

Vs.

Goodluck Ornaments (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 07.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

For the Intervener :

ORDER

None appears. However, the record of this Tribunal shows that Learned Counsel for the petitioner who was appearing for the petitioner has circulated a letter seeking to withdraw herself from the petition. In the circumstances, let notice be issued to the petitioner by the Bench Officer, Court-III in relation to the next date of hearing which is fixed on 18.7.2018 for its appearance.

List on 18.7.2018.

— Sd —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit